

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9021/2018

(Arising out of impugned final judgment and order dated 27-03-2018 in LA No. 67/2010 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

DINESH KUMAR & ORS.

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

IA 106229/2018 - VACATING STAY

WITH SLP(C) No. 19934/2018 (XI)

(FOR ADMISSION and I.R. and IA No.103527/2018-EXEMPTION FROM FILING O.T. and IA No.103526/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP(C) No. 22342/2018 (XI)

(IA No.116421/2018-EXEMPTION FROM FILING O.T.

Date : 20-08-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. P.N. Mishra, Sr. Adv.
Mr. Vishwajit Singh, AOR
Mr. Pankaj Singh, Adv.
Mrs. Veera Kaul Singh, Adv.
For M/s. Vidhi International, AOR

For Respondent(s) Mr. P.S. Patwalia, Sr. Adv.
Mr. Mukund Tewari, Adv.
Mr. Abhishek Chaudhary, AOR
Mr. Dhruv Sharan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned Senior Counsel appearing for the parties.

Leave granted.

Hearing expedited.

Status *quo*, existing as on today, will be maintained which means that the school building standing on 106 sq. mts. will continue in the possession of the petitioners.

The State of U.P. is directed not to create any third party rights.

(R. NATARAJAN)
COURT MASTER (SH)(SAROJ KUMARI GAUR)
BRANCH OFFICER